

File No. J – 11017 / 07 / 2017 - JR / 715

Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26 – Mansingh Road,
New Delhi – 110011.

Dated: 29.11.2017.

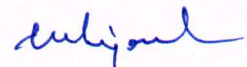
ORDER

**SUBJECT: Continuation of Centrally Sponsored Scheme (CSS) for
Development of Infrastructure Facilities for Judiciary.**

The undersigned is directed to state that in accordance with the instructions of Ministry of Finance *vide* their OM no F. no. 42 (02)-PF II / 2014 dated 23rd February, 2017, the Department of Justice has obtained the approval of competent authority for continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond 12th Five Year Plan, *i.e.* from 01.04.2017 to 31.03.2020 to be implemented in a Mission Mode through National Mission for Justice Delivery and Legal Reforms with an estimated outlay of Rs.3,320 crores. The existing guidelines of the Scheme dated 13.04.2017 circulated to the States / Union Territories and High Courts remain unchanged. In addition, the competent authority has also directed the Department of Justice:

- i. To set up of an on-line monitoring system with geo-tagging enabling data collection on progress, completion of court halls and residential units under construction, including for future projects as well as better asset management, and
- ii. To formulate the norms and specifications of court halls and residential units to be constructed under Scheme for implementation throughout the country for future.

All State Governments / Union Territories / High Courts are requested to provide necessary support to the Department of Justice in setting up on-line monitoring system with geo-tagging and in formulating norms and specifications for courts halls and residential units under the Scheme.



(C. K. Reejonia)

Deputy Secretary to the Government of India

Tel. / Fax No. 2307 2146

E-mail : ckreejonia@nic.in

1. Chief Secretaries of all State Governments
2. Administrators of all Union Territories
3. Registrars General of all High Courts
4. Additional Secretary and Financial Advisor (Law and Justice), Ministry of Law and Justice, Shastri Bhavan, New Delhi.

5. Joint Secretary (Plan Finance Central – II), Department of Expenditure, Ministry of Finance, North Block, New Delhi.
6. Adviser NITI Aayog, Parliament Street, New Delhi.
7. Law Secretaries / Principal Secretary (Law/Home) of all State Governments
8. Finance Secretaries of all State Governments
9. Secretaries (PWD) / Secretaries (IT – NIC) of all State Governments
10. Pay and Accounts Officer, Department of Legal Affairs, Janpath Bhavan, Janpath, New Delhi.
11. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
12. DG, NIC for provide necessary support to Department of Justice for setting up on-line monitoring system with geo-tagging under the Scheme.
13. DG, CPWD for providing necessary support to Department of Justice for formulating norms and specifications for courts halls and residential units under the Scheme.
14. Joint Secretary, Cabinet Secretariat, New Delhi.
15. All Ministries and Departments of Central Government

Copy to:

1. Private Secretary to the Hon'ble Minister of Law and Justice, Shastri Bhavan, New Delhi
2. Private Secretary to the Hon'ble Minister of State for Law and Justice, Shastri Bhavan, New Delhi.
3. P.S.O. to Secretary (Justice), Department of Justice, New Delhi.
4. Joint Secretary and Mission Director, Department of Justice, New Delhi.
5. Deputy Secretary (Finance), Ministry of Law and Justice, Shastri Bhavan, New Delhi.
6. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice and eoffice web portal.